

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.2674
TO BE ANSWERED ON 16.03.2026

UMEED PORTAL FOR DIGITAL REGISTRATION OF WAQF

2674. SHRI R. GIRIRAJAN:
DR. KANIMOZHI NVN SOMU:

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) whether the Tamil Nadu Waqf Board, along with other bodies, have opposed the Central Government's UMEED digital portal for mandatory, time-bound registration of properties citing that UMEED portal for digital registration of Waqf properties is affected badly by server crashes, login failures, compressed deadlines, and potential legal threats to waqf autonomy;
- (b) if so, the details of these technical issues, including a State-wise and month-wise breakdown of Waqf properties uploaded, approved, pending and rejected, specifying States/UTs that most affected by portal malfunctions; and
- (c) effective steps taken by Government to resolve such technical problems and ensure the digital transparency and to preserve Waqf autonomy rights?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJU)

(a) to (c): The Ministry of Minority Affairs developed and launched the statutory Portal i.e. UMEED Central Portal-2025 on 06.06.2025 in accordance with the provisions of Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, for uploading details of existing waqf and properties dedicated to the waqf, registration of new waqf, and for facilitating the overall management and governance of waqf in accordance with the provisions of the Act. The Act mandates that details of all existing waqf and waqf-dedicated properties registered prior to the commencement of the Act shall be uploaded on the Portal within a period of six months.

Initially, there was reluctance from some stakeholders regarding uploading the data on the portal. However, after extensive handholding, training, and capacity-building initiatives taken by the Ministry, all the State Waqf Boards came on board and started uploading the existing waqf details on the UMEED Central Portal- 2025.

Following the launch and subsequent scaling-up of the UMEED Central Portal-2025, certain intermittent technical and operational issues were reported by some users, particularly during the initial phase and during periods of high concurrent usage. These issues were almost uniform across all States/UTs and were largely transitional and operational in nature, rather than indicating of any systemic malfunction of the Portal.

The issues arose primarily due to digitization of large volumes of legacy data, variations in internet connectivity at the user-end, differing levels of digital preparedness among filed-level functionaries, and gaps in the availability of statutory records with certain State Waqf Boards.

The issues reported included occasional login delays due to delayed receipt of OTPs attributable to user-end connectivity, non-submission of certain mandatory fields owing to non-availability of requisite documents, and issues relating to data validation under the maker-checker-approver workflow. In several instances, such difficulties arose due to the non-availability of records prescribed under the Act with certain State Waqf Boards.

While the pace of data submission during the initial months was modest, a substantial increase in uploads was observed towards the latter part of the prescribed period, including significant volumes uploaded during the final month and in the last week. A State-wise and month-wise Waqf Progress Report on the UMEED Central Portal-2025 is attached as **Annexure-I**.

A State-wise and month-wise monitoring mechanism has been built into the Portal to continuously track the status of waqf properties uploaded, approved, pending or reverted. This mechanism enables early identification of bottlenecks, targeted technical support and focused compliance-oriented interventions. Based on continuous monitoring, no State or Union Territory has been identified as having been disproportionately affected due to any systemic or persistent technical malfunction of the Portal.

All issues and queries are examined and addressed as and when received through the Helpdesk mechanism, and necessary clarifications, remarks, and resolutions are provided on the Portal through the grievance redressal module. Notwithstanding these issues, the Portal remained largely functional throughout the prescribed period, and the process of digital uploading of details of waqf and waqf-dedicated properties continued across States and Union Territories.

The UMEED Helpdesk has been operational since the launch of the Portal, with a toll-free number (1800-11-0150) and an email address (support-umeed@gov.in) to handle UMEED Central Portal-related grievances and to provide real-time assistance to users. Number of grievances received and resolved, State/UT-wise and month-wise, are provided in **Annexure-II**.

The statutory remedy available under the Act, extensions of time were granted to the concerned State/UT Waqf Boards by the respective Hon'ble Tribunals. At present, the UMEED Central Portal-2025 has been reopened for 17 State/UT Waqf Boards so far where such orders have been received, exclusively for the purpose of uploading details of existing waqf and properties dedicated to waqf.

Further, as per Rule 3 of the UMEED Rules, 2025, the uploaded data has been examined and instances of erroneous entries, particularly relating to the area of waqf properties, were observed. Accordingly, all State/UT Waqf Boards have been advised to re-verify the area details with reference to relevant land records. As on 11.03.2026, the progress of uploading of waqf properties State-wise is attached at **Annexure-III**.

ANNEXURE REFERRED TO IN REPLY TO PART (A) to (C) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 2674 FOR ANSWER ON 16.03.2026 REGARDING 'UМЕED PORTAL FOR DIGITAL REGISTRATION OF WAQF' ASKED BY SHRI R. GIRIRAJAN AND DR. KANIMOZHI NVN SOMU

S. No	State waqf Board Name	June	July	August	September	October	November	December	Total
1	Andaman And Nicobar Islands	0	0	0	0	12	119	82	213
2	Andhra Pradesh	0	4	0	52	421	9523	1290	11290
3	Assam	0	0	2	1	32	306	340	681
4	Bihar Shia	0	0	12	6	15	3379	1808	5220
5	Bihar Sunni	0	10	193	181	161	5208	4231	9984
6	Chandigarh	0	0	10	5	3	5	0	23
7	Chhattisgarh	0	0	0	0	0	1091	833	1924
8	Dadra & Nagar Haveli And Daman And Diu	0	0	0	0	0	2	0	2
9	Delhi	2	1	0	1	22	2194	932	3152
10	Gujarat	0	1	2	18	468	8246	18725	27460
11	Haryana	1	0	0	439	3701	8580	724	13445
12	Himachal Pradesh	1	0	0	62	204	542	90	899
13	Jammu And Kashmir	0	0	18	558	1202	17490	6025	25293
14	Jharkhand	0	0	1	22	27	247	259	556
15	Karnataka	0	0	0	31	5816	46578	5903	58328
16	Kerala	0	3	0	0	32	2995	39747	42777
17	Lakshadweep	0	0	1	3	2	43	419	468
18	Madhya Pradesh	0	1	0	3	15	4904	16398	21321
19	Maharashtra	0	2	15	37	2196	39657	21032	62939
20	Manipur	1	3	0	0	0	248	141	393
21	Meghalaya	0	0	0	0	0	7	6	13
22	Odisha	1	12	107	945	1942	1344	1850	6201
23	Puducherry	0	0	0	0	1	145	474	620
24	Punjab	1	2	4	1655	4298	16421	3529	25910
25	Rajasthan	0	4	13	11	168	7073	14969	22238
26	Tamil Nadu	0	0	0	0	12	1432	6808	8252
27	Telangana	0	1	0	2	2244	23189	21046	46482
28	Tripura	0	0	397	1	0	1879	503	2780
29	Uttarakhand	0	2	7	100	225	775	1170	2279
30	UP Shia	0	0	12	51	163	3230	3030	6486
31	UP Sunni	2	2	7	140	2354	31363	52494	86362
32	West Bengal	2	3	21	3	90	4248	18724	23091
	Total	11	51	822	4327	25826	242463	243582	517082

ANNEXURE REFERRED TO IN REPLY TO PART (A) to (C) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 2674 FOR ANSWER ON 16.03.2026 REGARDING 'UMEED PORTAL FOR DIGITAL REGISTRATION OF WAQF' ASKED BY SHRI R. GIRIRAJAN AND DR. KANIMOZHI NVN SOMU

Number of grievances received nationwide in relation to the UMEED Central Portal-2025								
S. No.	States Name	June	July	August	September	October	November	Grand Total
1.	Andhra Pradesh	2	-	-	1	-	-	3
2.	Assam	1	-	5	-	-	2	8
3.	Bihar	6	23	11	1	-	4	45
4.	Chandigarh	-	-	-	-	1	-	1
5.	Chandigarh UT	-	1	-	-	-	-	1
6.	Chhattisgarh	-	-	1	2	2	1	6
7.	Dadra & Nagar Haveli and Daman & Diu	-	-	1	-	-	-	1
8.	Delhi	1	-	-	-	1	8	10
9.	Gujarat	4	10	3	1	3	7	28
10.	Haryana		4	1	1	-	2	8
11.	Himachal Pradesh	11	10	6	4	-		31
12.	J&K	2	4		1	-	3	10
13.	Jharkhand	1		4	2	-	2	9
14.	Karnataka	4	2	2	-	1	4	13
15.	Kerala	2	1	-	-	-	1	4
16.	Lakshadweep	-	1	-	1	-	1	3
17.	Madhya Pradesh	1	2	1		1	1	6
18.	Maharashtra	2	4	13	5	6	25	55
19.	Manipur	2	1	-	1	-	-	4
20.	Meghalaya	-	1	-	-	-	2	3
21.	N/A	-	-	-	-	-	1	1
22.	NA	3	9	9	6	16	63	106
23.	New Delhi	-	-	-	1	3	-	4
24.	Odisha	7	12	6	4	6	2	37
25.	Pondicherry	-	-	-	-	-	1	1
26.	Punjab		1	2	8	9	9	29
27.	Rajasthan	13	10	5	2	1	9	40
28.	TELANGANA	-	1	-	-	-	2	3
29.	Telangana, Hyderabad	-	1	-	-	-	-	1
30.	Tripura	-	1	-	-	-	-	1
31.	Uttar Pradesh	4	10	6	9	20	22	71
32.	Uttarakhand	1	7	6	1	3	2	20
33.	West Bengal	1	1	2	1	1	6	12
34.	Grand Total	68	117	84	52	74	180	575

ANNEXURE REFERRED TO IN REPLY TO PART (A) to (C) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 2674 FOR ANSWER ON 16.03.2026 REGARDING 'UMEED PORTAL FOR DIGITAL REGISTRATION OF WAQF' ASKED BY SHRI R. GIRIRAJAN AND DR. KANIMOZHI NVN SOMU

WAQF PROGRESS REPORT (AS ON 11.03.2026)

Sr.No.	State Waqf Board	No of Waqf Property Initiated for entry by Maker (A)	No of Waqf Property Submitted By Maker (Pending with Checker) (B)	No of Waqf Property Submitted By Checker (Pending with Approver) (C)	No of Waqf Property Approved by Approver (D)	Total No of Waqf Property Initiated/ Completed Till Date (A+B+C+D+E)	Total No of Waqf Property Rejected By Checker / Approver(Pending with Maker)(E)
1	Andaman And Nicobar Islands	58	0	1	147	213	7
2	Andhra Pradesh	255	718	162	11242	12494	117
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	67	428	0	171	684	18
5	Bihar Shia	463	33	5	4778	5349	70
6	Bihar Sunni	1342	2334	30	6632	11155	817
7	Chandigarh	1	0	0	22	23	0
8	Chhattisgarh	147	119	17	1590	1982	109
9	Delhi	269	2846	0	64	3183	4
10	Goa	0	0	0	0	0	0
11	Gujarat	2952	310	281	22527	27417	1347
12	Haryana	409	0	0	12920	13449	120

13	Himachal Pradesh	58	16	0	837	915	4
14	Jammu And Kashmir	222	9	3	25434	25721	53
15	Jharkhand	221	723	0	107	1051	0
16	Karnataka	4307	76	55	52609	58218	1171
17	Kerala	5602	34499	10442	755	55058	3760
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	131	36	0	298	478	13
20	Madhya Pradesh	1873	5970	995	18182	28228	1208
21	Maharashtra	4349	30221	7441	17381	63058	3666
22	Manipur	16	0	0	375	393	2
23	Meghalaya	0	0	0	13	13	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	489	25	2370	3105	6121	132
27	Puducherry	24	62	4	507	624	27
28	Punjab	730	8	1	25228	26190	223
29	Rajasthan	2679	2483	234	11591	27436	10449
30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	2593	2262	1514	5212	12334	753
32	Telangana	3824	5019	1416	47282	63370	5829
33	The Dadra And Nagar Haveli And Daman And Diu	1	1	0	0	2	0

34	Tripura	23	0	0	2712	2780	45
35	Uttarakhand	288	58	41	1537	2554	630
36	Uttar Pradesh Shia	871	1731	2164	1367	7610	1477
37	Uttar Pradesh Sunni	11811	65462	3398	14508	98654	3475
38	West Bengal	4077	50919	7455	17340	82918	3127
	Total	50152	206368	38029	306473	639675	38653

